

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 2192
TO BE ANSWERED ON 05.08.2024

Utilisation of CAMPA Fund

2192. SHRI CAPTAIN VIRIATO FERNANDES:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of total amount of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) fund allocated for the State of Goa during the last five years and the current year, year-wise;
- (b) the details of funds utilized and returned back by the said State during the said period;
- (c) whether the State of Goa has submitted utilisation certificate of CAMPA fund for the said period;
- (d) whether there are any guidelines with regard to utilization of CAMPA fund, if so, the details thereof; and
- (e) whether the CAMPA fund can be diverted to any other purpose, if so, the details in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) to (e) The main objectives of the Compensatory Afforestation Fund Act, 2016 are to compensate the loss of forest & ecosystem services due to diversion of forest land as per the provision of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. The National Compensatory Afforestation Fund Management and Planning Authority (National CAMPA) approves the Annual Plan of Operation of States/Union Territories as per the provisions of the Compensatory Afforestation Fund Act, 2016 and Rules thereunder. As per the information received from the State Government of Goa, the details of outlay approved in the APO's of 2019-2020 to 2024-2025 and utilisation of funds is given in the following table:-

(Rs. in crore)

Year	Approved outlay in Annual Plan of Operation	Fund utilised by Goa State
2019-20	17.95	6.87
2020-21	32.68	23.39
2021-22	21.55	17.75
2022-23	41.40	25.76
2023-24	31.28	28.87
2024-25	29.56	-

The State CAMPA Funds are available in the Public Accounts of the respective State/ Union Territory and are utilised as per the approved Annual Plan of Operation. There is no requirement for submission of utilisation certificate by the State in the Compensatory Afforestation Fund Act, 2016 & Compensatory Afforestation Fund Rules, 2018.
